

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3246**  
TO BE ANSWERED ON 15.03.2018

**CRITERIA TO ALLOCATE FUNDS UNDER NSAP**

**3246. SHRI GODSE HEMANT TUKARAM:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of criteria adopted by the Government to allocate funds to various States under National Social Assistance Programme (NSAP);
- (b) whether a different criteria has been fixed for North-Eastern States and if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken by the Government to make system transparent and accountable to ensure that the benefits of the scheme reach the intended beneficiaries?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) & (b): Requirement of funds in respect of States/UTs under the schemes of National Social Assistance Programme (NSAP) is being calculated on the basis of digitized number of beneficiaries or cap/ceiling number, communicated to all the States/Union Territories as per the Below Poverty Line (BPL) ratios of respective States/UTs, whichever is less. However, for North-Eastern requirement of funds is being calculated on the basis of digitized number of beneficiaries or reported number of beneficiaries, whichever is more, provided it does not exceed the cap/ceiling number.

(c): To make the system transparent Government has declared the NSAP as Direct Benefit Transfer (DBT) Scheme. This provided facility for direct transfer of benefit into the Bank/Posts office accounts of beneficiaries of schemes under NSAP. Mechanism is place for regular follow-up with the States/UTs for migration to DBT mode of disbursement.

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